Commercial Complex (BDA) Indiranagar Bangelore ~ 560 038

Dated : 20 APR 1991

APPLICATION NO (S)	155/93
W.P. NO (5)	

Applicant (s) G. Rajamonickam MRespondent (s) Director Foreman Training Institute, Blone & Olions.

1. Sri. G. Rajamonickam, Slo. S. G. Rajan Foreman Training Institute Campus, Turkur Road,

Bangalore-560022

- 2. Dr. M.S. Nagaraja Advocate, no 11, Infloor, Sujatia Comprex, Ganthinagar Bangalore-9
- 3. The Director Foreman Training Institute, Turnkur Road Bangalore-50022

- A. Director General Erophopoment & Training Mo Labour, Govt of India New Dethi
- 5. Secretary, Molo. Ustan Development (Depthy Estates) New Delhi
- 6. Soi. M. Vasudera Roo. Central Gover Sting Coursel, High Court 8189, Bangalose-1

Subject : FORWARDING COPIES OF THE ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of the ORDER/STAY/ INTER IM ORDER passed by this Tribunal in the above said 31-03-93 application (s) on

TO DEPUTY REGISTRAR

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 31ST OF MARCH. 1993

Present: Hon'ble Justice Mr.P.K.Shyamsundar

Vice-Chairman

Hon ble Mr. V. Ramakrishnan

Member (A)

APPLICATION NO.155/1993

G.Rajamonickam
aged 43 years
son of late Shri S.G.Rajan
residing at quarters in Foremen Training Institute
Campus,
Tumkur Road,
Bangalore - 560 022.

Applicant

(Shri M.S.Nagaraja - Advocate)

Vs.

- 1. The Director
 Foreman Training Institute,
 Tumkur Road,
 Bangalore 560 022.
- The Director-General Employment and Training Ministry of Labour, Government of India New Delhi.
- 3. Union of India, represented by its Secretary to Government Ministry of Urban Development (Department of Estates)
 New Delhi.

Respondents

(Shri M.V.Rao - Advocate)

This application has come up before this Tribunal

for orders. Hon'ble Mr.V.Ramakrishnan, Member(A) made the

following:

The applicant was allotted by the Department a Government quarter of a type higher than of what he was nermally entitled to. It is not in dispute that the allotment order was issued by the Government. Subsequently, on finding that the type of quarter allotted to him was es higher than his entitlement, the Department had unilaterally sought to recover penal rent which is three times the licence fee applicable to the type of quarter occupied by the applicant. The order of the Government to recover the penal rent was stayed by this Tribunal on the basis of a prayer made by the applicant.

On hearing the learned counsel for the applicant and also the learned Standing Counsel for the Government, it is clear that the action of the department in trying to recover penal rent for quarters legitimately allotted to the applicant by the Department itself is not sustainable. Accordingly, we hereby quash the impugned order dated 20.11.92 with the liberty to the Department to allot any other Government quarter to the applicant as per his entitlement. So long as the applicant is allowed to stay in his present quarter, he should pay the

standard licence fee. No costs.

Sd-

VICE CHAIRMAN

TRUE COPY